

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 138323/2022, in Criminal Appeal No(s). 1271/2023

DHARAMPAL & ANR.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 138323/2022 - EXEMPTION FROM FILING O.T.)

Date : 06-12-2023 These matters were called on for hearing today.

For Appellant(s)

M/S. V. Maheshwari & Co., AOR
Mr. Praveen Pathak, Adv.
Ms. Sarika Sriwastava, Adv.
Mr. Sandeep, Adv.
Mr. Sunil Prakash Pandey, Adv.
Ms. Davinder Pal Kaur, Adv.
Mr. Harpreet Singh, Adv.
Mr. Avadhesh Kumar Dubey, Adv.
Dr. Amardeep Gaur, Adv.

For Respondent(s)

Mr. Vishwa Pal Singh, AOR
Mr. Mukesh Kumar, Adv.
Mr. Ashish Paney, Adv.
Mr. Vikas Gothwal, Adv.
Mr. Lalit Allawadhi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Records received.

Four weeks time, is granted to Ld. counsel for appearing parties, to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

VIVEK SAXENA
Registrar